

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**LOK SABHA**  
**STARRED QUESTION No. 204**  
TO BE ANSWERED ON 3<sup>RD</sup> AUGUST, 2021

**PRIMARY AGRICULTURAL COOPERATIVE SOCIETIES**

**\*204 SHRI ANTO ANTONY:**

Will the Minister of COOPERATION सहकारिता मंत्री be please to state:

- (a) the aims and objectives of the Ministry;
- (b) whether the constitution of this Ministry will have adverse impact on the primary agricultural cooperative societies in various States and if so, the details thereof;
- (c) whether the Government proposes to bring the primary agricultural cooperative societies functioning in the States under the purview of this Ministry; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF COOPERATION

सहकारिता मंत्री (SHRI AMIT SHAH)

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 204 DUE FOR REPLY ON 3<sup>rd</sup> August, 2021.**

(a): The mandate of the Ministry of Cooperation as per the Government of India  
(Allocation of Business) Rule, 1961 is at annexure-I.

(b) & (c): No, Sir.

(d): In view of (b) above question does not arise.

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## Annexure-I

1. General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors

Note:- The Ministries concerned are responsible for Co-operatives in the fields.

2. Realization of vision” from cooperation to prosperity”
3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
5. Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
6. Matters relating to National Co-operative organization
7. National Co-operative Development Corporation
8. Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of ‘the Multi-State Co-operative Societies Act,2002( 39 of 2002)’:  
Provided that the administrative Ministry or Department shall be ‘the Central Government’ for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.

9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials)

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